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Central Administrative Tribunal
Principal Bench

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O.A. No. 1937/94

New Delhi, this the 17th day of Aug., 1995

Hon'ble Shri J.P.Sharma, Member (J)
Hon'ble Shri S.R.Adige, Member (A)

Shri Bhola s/o
Shri Sahadev,
Shop No. 20, Gurudwara Road,
Kotla Mubarikpur, New Delhi-3.

...Applicant.

(By Ms. Bharti Sharma, Proxy counsel)
for ms. Rani chabria.

Versus

Union of India through:

1. Secretary,
Ministry of Communication,
Dept. of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. D. E.T. Telephone,
Telephone Exchange,
II Ird Floor, Laxmi Nagar,
Radhu Place,
New Delhi.
3. Assistant Engineer,
Coaxical Cable Project,
2/3, Ring Road, Opposite Maharani Bagh,
New Delhi.
4. Assistant Engineer,
Telegraphs, Coaxical Cable Project,
Amritsar.

...Respondents.

(By none)

OR D E R (ORAL)

By Hon'ble Shri J.P. Sharma, Member (J)

The applicant was aggrieved by non-regularisation
in the service and filed this application for the grant of
relief that the retrenchment order be quashed and set aside

and the respondents be directed to grant the temporary status to the applicant as a benefit of the scheme.

The respondents did not contest this application nor filed any reply nor anybody represented the respondents.

Ms Bharti Sharma appears as proxy for Mrs. Rani Chhabra counsel for the applicant and states that the relief prayed for in this application has already been granted by the administration and the application be disposed of accordingly.

In view of the circumstances, and on the statement of the learned proxy counsel made at the bar, the application is disposed of as infructuous with no order as to costs.

Adige
(S.R. ADIGE)
MEMBER (A)

Sharma
(J.P. SHARMA)
MEMBER (J)

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